

PETITION Re. SETTING UP A NEW  
STEEL PLANT IN ORISSA

SHRI SURENDRANATH DWIVEDY  
(Kendrapara) : I beg to present a  
petition signed by Shri Baidbar Sethi and  
about two lakh others for setting up a new  
steel plant in Orissa.

12.51 hrs.

STATEMENT Re. INDO—G.D.R.  
RELATIONS

THE MINISTER OF EXTERNAL  
AFFAIRS (SHRI SWARAN SINGH) :  
The question of Indo—GDR relations has  
come up on the floor of this House from  
time to time. I am glad to inform the  
Honourable Members that the Government  
of India and the German Democratic  
Republic have agreed to exchange Consu-  
lates-General. This will come into effect  
as soon as technical arrangements are  
completed on both sides.

As the Hon'ble Members know, our  
relations with G.D.R. have grown stronger  
during the past few years. We are particu-  
larly satisfied with the growth of our  
trade and economic relations and our  
cultural and scientific exchanges. The  
stages has now come when we feel that  
our growing economic, commercial and  
cultural relations should be reflected  
officially by the establishment of consular  
relations. We have been in touch with  
the Government of the German Demo-  
cratic Republic and as a result we have now  
finally decided to establish relations at the  
level of Consulates General.

It is in the interest of both the  
Governments to encourage mutually  
beneficial co-operation in as many different  
fields as possible. We hope that the step  
which we have taken will encourage and  
facilitate this process and create conditions  
of further strengthening of friendly  
relations between us.

SHRI NAMBIAR (Tiruchirappalli) :  
Why not full diplomatic relation ?

SHRI RANGA (Shrikakulam) : We  
want an early occasion to discuss this  
matter.

श्री रवि राय (पुरी) : इजरायल और  
ताइवान को रैकगनीशन दीजिये।

SHRI RANGA : If two Germanys can  
be recognised, why not two Chinas be  
recognised ?

SHRI S. M. BANERJEE (Kanpur) :  
Why this halting recognition, we cannot  
understand. Why not is full ?

12.52 hrs.

ADVOCATES (SECOND AMENDMENT)  
BILL

Extension of time for presentation of  
Report of Select Committee

SHRI R. D. BHANDARE (Bombay  
Central) : I beg to move :

“That this House do further extend  
the time appointed for the presentation  
of the Report of the Select Committee  
on the Bill further to amend the  
Advocates Act, 1961, upto the first  
day of the second week of the next  
session.”

SHRI SONAVANE (Pandharpur) :  
I am not able to understand why the  
time is being extended. There is nothing  
controversial in this Advocates (Amend-  
ment) Bill. The Committee should have  
completed its task. When the motion was  
brought the first time, if they thought  
that it required more time, they should  
have asked for it. It has become the  
fashion to come before the House every  
time for extension of time. And this  
involves a lot of money and waste of time  
of the Members. I do not think the  
Chairman was very serious about com-  
pleting the work within the time asked  
for. This is very unsatisfactory. It gives  
a false impression to the House when  
they come before the House with a motion  
that by a certain time it will be finished.  
Especially in this Bill I do not find  
anything controversial. I do not know  
why they should take more time.